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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 410/2021

KIRAN SINGH @KINNI

..... Petitioner

Through:

Mr. Vikas Pahwa, Senior  
Advocate with Mr. Aahir Dutt,  
Mr. Kunal Sharma & Mr. Abhishek  
Pati, Advocates

Versus

STATE (NCT OF DELHI)

..... Respondent

Through:

Mr. Amit Chadha, Additional  
Public Prosecutor for State with  
ACP Rajneesh, PS Hauz Khas &  
SI Rajiv, PS Maidan Garhi

**CORAM:**

**HON'BLE MR. JUSTICE SURESH KUMAR KAIT**

**ORDER**

**11.02.2021**

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**Crl. M.A. 2160/2021 (Exemption)**

1. Allowed, subject to all just exceptions.
2. Application is disposed of.

**CRL.M.C. 410/2021 & Crl.M.A. 2159/2021 (for stay)**

3. Petitioner is seeking quashing of FIR No. 0005/2021, under Sections 3(1) (2) (3) (4) (5)/4 of Maharashtra Control of Organised Crime Act (MCOCA), registered at police station Maidan Garhi, Delhi.
4. Notice issues.
5. Learned Additional Public Prosecutor for State seeks time to file status report.

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6. Let the needful be done within a week, with advance copy furnished to the other side.
7. Renotify on 05.03.2021.
8. Till further orders, no coercive steps be taken against the petitioner subject to his joining investigation in this FIR case, as and when called by the Investigating Officer. The intimation with regard to petitioner's requirement for joining investigation, may also be communicated to the counsel representing petitioner.
9. The order be uploaded on the website of this Court forthwith.

**SURESH KUMAR KAIT, J**

**FEBRUARY 11, 2021**

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